

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 1

COMP.APPL/ 604/2022 in CP/3638(MB)2018

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **22.11.2022**

NAME OF THE PARTIES:

Union of India
VS
Infrastructure Leasing and
Financial Services Ltd. & Ors

Appearance (via video-conference):

For the Applicant : - Ms. Drishti. Das a/w Ms. Roma Bhojani

For the Respondent : Mr. Aditya Sikka a/w Ms. Vasudha Vijaysheel

Section 7 of the IBC, 2016 Rule 11 of NCLT

ORDER

This is an Application filed by the Infrastructure Leasing & Financial Services Limited (**'ILFS'**). In the said application, the Union of India has arrayed as the party-respondent. Ld. Counsel appearing for the Union of India seeks time to place on record affidavit in reply. **Time is granted.** Let the affidavit in reply be placed on record within a period of one week by duly serving copy to the counsel appearing for the Applicant well in advance. List this matter on Board on **30.11.2022** for hearing.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Akash

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)